

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No.  
T.A. No.

875

198<sup>6</sup>

DATE OF DECISION 31.10.86

Shri Gajendra Pal Tyagi

Petitioner

Shri L.C.Goyal

Advocate for the Petitioner(s)

Versus

Union of India & Ors

Respondents

None

Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. Justice K. Madhava Reddy, Chairman

The Hon'ble Mr. Kaushal Kumar, Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or-not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether to be circulated to all the Benches. *No*

*kaushal*  
( Kaushal Kumar)  
Member 31.10.86

*K. Madhava Reddy*  
( K. Madhava Reddy )  
Chairman 31.10.86

CENTRAL

ADMINISTRATIVE  
PRINCIPAL BENCH  
DELHI.

TRIBUNAL

REGN. NO. OA 875/86

Dated: 31.10.86

Shri Gajendra Pal Tyagi .... Applicant

Vs.

Union of India & Ors. .... Respondents

Coram: Mr. Justice K. Madhava Reddy, Chairman  
Mr. Kaushal Kumar, Member.

For the applicant .... Shri L.C.Goyal, counsel.

( Judgement of the Bench delivered by Mr. Justice  
K. Madhava Reddy, Chairman)

The order which is called in question in  
this application is an innocuous order of transfer.  
Even assuming, as contended by the applicant, that  
he was transferred in view of a complaint made against  
him by a lady employee, administrative exigency and  
the circumstances of the case do warrant and justify  
the transfer. It cannot be termed punitive. In any  
event the Tribunal deems it wholly inappropriate to  
intervene in this matter. Application dismissed.

  
( Kaushal Kumar)  
Member 31.10.86

  
( K. Madhava Reddy)  
Chairman 31.10.86